

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To,

1-2. The President
J&K High Court Bar Association,
Jammu / Srinagar.

3-24. All President
District Bar Associations,

No. 21612/LP Dated 24/08/2017

Subject:- Expansion of panel of Translators in the Supreme Court Registry –Circular dated 16.08.2017.

Sir,

I am desired to forward herewith the Circular dated 16.08.2017 (containing four leaves), received from Assistant Registrar, Supreme Court of India, New Delhi of Supreme Court of India for expansion of the panel of Translators of various Indian regional languages to English in the Supreme Court Registry.

You are, as such, requested that the same may be circulated among the Advocates of your respective Bar Association(s).

Yours faithfully

(Encls:- 04 lvs)

24-08-2017
Mohammad Yasin Beigh
Joint Registrar (Adm.)
24/8

No. 21642-30/2-n Dated 24/08/2017

Copy to the :-

1-2. The Registrar Judicial Jammu / Srinagar

..... for information.

3. Incharge NIC, High Court of J&K, Srinagar for uploading on the official website of High Court of Jammu and Kashmir.

24-08-2017
Joint Registrar (Adm.)
24/8

SUPREME COURT OF INDIA

Dated: August 16, 2017

CIRCULAR

It is notified for the information of members of the Bar Association that the panel of Translators for translating the documents/papers etc. of the Registry from Assamese, Bengali., Gujarati, Kannada, Malayalam, Maithily, Marathi, Nepali, Oriya, Punjabi, Sanskrit, Tamil, Telugu and Urdu to English is proposed to be expanded. Such members of the Bar Associations who are willing to be considered for empanelment as Translator may send their applications in the prescribed format (Annexure 'A') with enrolment no. received at the time of enrolling as an Advocate, from the concerned Bar Council together with the photocopy of the Identity Proof to the Registrar (J-IV), Supreme Court of India latest by September 16, 2017, till 1700 hours.

The candidate must have had the vernacular language concerned as the medium of study in X and XII or Graduation of the said vernacular language should be one of the languages studied in X or XII or Graduation.

A test of suitable candidates will be conducted in the aforementioned vernacular languages to English to adjudge the translation skills of those candidates. During the test, the translation from the concerned vernacular language to English will have to be done directly on computer and print out of such translation to be taken out by the candidate himself. Use of dictionary will be allowed. The candidates will have to bring their own dictionary. After proper assessment of the translation skills of the suitable candidates the names will be considered for empanelment by the Registry.

No TA/DA will be payable to the candidates appearing in the above test,

The translators, who will be empanelled, will have to collect the documents within three days from the date of receipt of the letter from Section VI for translation and they will be required to complete the work and return the documents within fifteen days from the date of assignment of work. The Registry reserves the right to ignore an empanelled Translator, if record will show delay or unsatisfactory work by said Translator on panel.

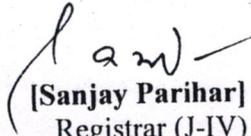
The translation work in various vernacular languages will be assigned to

Advocate/Translator in chronological order as per his/her seniority in approved panel and availability of translation work with the Registry,

Advocates/Translators who are already on the existing panel in respect of aforementioned vernacular languages need not to apply.

The list of approved rates for translation work to be paid to the Translators by the Registry is enclosed herewith as Annexure 'B'.

Incomplete applications or applications received after the due date will not be considered.


[Sanjay Parihar]
Registrar (J-IV)
August 16, 2017

Copy to:

Secretary, Supreme Court Bar Association

Secretary, Supreme Court Advocates-on-Record Association – with a request to circulate it amongst the Advocates-members.

Registrar Generals of High Courts at Guahati, Calcutta, Gujarat, Karnataka, Kerala, Patna, Bombay, Orissa, Punjab & Haryana, Madras, Jammu & Kashmir, Allahabad, Andhra Pradesh and Telangana – with a request to get it circulated amongst the Advocates through their Bar Associations.

All Notice Boards.